

From,

Registrar General, High Court of Uttarakhand, Nainital.

To,

All the District Judges, State Judiciary, Uttarakhand.

C.L. No. 3/UHC/Admin. B/XVII-98/2011

Dated: 17.11.2022

Subject: Regarding Civil Revisions pertaining to the jurisdiction of the Courts of Additional District Judges at the outlying stations.

Sir,

With regard to the subject noted above, I am directed to request you as under:

- "(i) The District Judges shall create the infrastructure for filing of Civil Revisions in the Court of ADJ situated at the outlying stations.
- (ii) The office of the Court of Additional District Judges, after taking report of Reader/Munsarim of that Court, shall intimate the mandatory fields required to register the Civil Revision in CIS, to the concerned official in the office of the District Judge for registration of such Civil Revision through electronic mode.
- (iii) Thereafter, the office of the District Judge shall, on same day place a note mentioning all such Civil Revisions so registered, before the District Judge.
- (iv) The District Judge at the Headquarter concerned shall transfer all such Civil Revisions, on same day, to the jurisdictional outlying Court for hearing. The transfer order shall be communicated to the concerned outlying Court immediately through electronic mode.
- (v) The remaining fields in CIS shall be entered by the said outlying Court, wherein the Civil Revision has been transferred".
- **2.** You are, therefore, requested to do the needful accordingly.

Yours sincerely,

17. X1.22

(Vivek Bharti Sharma) Registrar General